

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

STARRED QUESTION NO:412

ANSWERED ON:08.12.2010

MID DAY MEAL SCHEME

Pandurang Shri Munde Gopinathrao;Shekhar Shri Neeraj

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) the number and percentage of school children covered under the Mid Day Meal Scheme (MDMS) at present in each State/UT;
- (b) the number of days in a calendar year on which the MDMS is being served to children in each State/UT;
- (c) whether the Government proposes to revamp this scheme to cover 100% school children under it;
- (d) if so, the details thereof;
- (e) the number of complaints of irregularities received under the scheme during the last one year, State-wise; and
- (f) the action taken by the Government on these complaints?

**Answer**

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL)

(a) to (f): A Statement is laid on the Table of the Sabha.

Statement referred to in reply to parts (a) to (f) of Lok Sabha Starred Question No. 412 for 08.12.2010 by Shri Neeraj Shekhar and Shri Gopinath Munde regarding Mid Day Meal Scheme.

(a) & (b): At present, Mid Day Meal Scheme (MDMS) covers all children studying in classes I-VIII in all Government, Local body, Government aided and National Child Labour Project schools, and Education Guarantee Scheme/Alternative and Innovative Education centres including Madaras/Maqtabs supported under Sarva Shiksha Abhiyan across the country. For the year 2009-10, Programme Approval Board for Mid Day Meal had approved 11.78 crore children to be covered under the scheme. However, 11.04 crore children actually availed mid day meal during the period. Thus, 93% children availed mid day meal. The details of number of children and number of days approved for the financial year 2010-11 are given in annexure.

(c) & (d): There is presently no proposal to extend the coverage of MDMS.

(e) & (f): During the year, 2009-10, 16 complaints of irregularities have come to the notice of the Government. Of these, 9 belong to Uttar Pradesh, 2 belong to Rajasthan, and 1 each to Bihar, Chhattisgarh, Haryana, Punjab and Uttarakhand. These complaints were forwarded to the concerned State Governments for taking necessary corrective action.